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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 04.9.96

CP 3/96 (OA 594/90)

C.P. Sharma, Assistant Regional Director, Employees State Insurance Corporation, Jaipur.

... Petitioner

Versus

Shri B.L. Basu, Director General, Employees State Insurance Corporation, Kotla Road, New Delhi.

... Respondent

CORAM:

HON'BLE MR. GOPAL IRISHIA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, ADMINISTRATIVE MEMBER

For the Petitioner

...Mr.R.F.Pareek, brief holder for

...Mr. S.K. Jain

For the Respondent

...Mr. U.D. Sharma

O R D E R

PEF HON'BLE MR. GOPAL IRISHIA, VICE CHAIRMAN

Petitioner, C.P. Sharma, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, stating therein that the respondent, by not complying with the order of the Tribunal in OA 594/90, dated 11.1.95, has committed contempt of court.

2. We have heard the learned counsel for the parties.

3. The learned counsel for the respondent has produced a communication from their Advocate in the Hon'ble Supreme Court, which has been taken on record, wherein it is stated that the order of this Bench of the Tribunal has been set aside and the matter has been remanded back to the Tribunal. In these circumstances, this Contempt Petition does not survive.

4. The Contempt Petition is, therefore, dismissed. Notice issued is discharged.

(O.P. SHAFMA)

ADMINISTRATIVE MEMBER

VK

(GOPAL IRISHIA)

VICE CHAIRMAN